

(2022) 05 TDSAT CK 0029

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Telecom Petition No. 10, 11 Of 2018, 102 Of 2017 With Misc
Application No. 365 Of 2017

Dishnet Wireless Ltd

APPELLANT

Vs

Union Of India

RESPONDENT

Date of Decision : 09-05-2022

Acts Referred:

Citation : (2022) 05 TDSAT CK 0029

Hon'ble Judges : Dhirubhai Naranbhai Patel, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Harsh Prakash, Sharath Sampath, Samriti Ahuja, Lakshmeesh S Kamath, Vivek Singh, A P Sahay

Judgement

Counsel appearing for the petitioner submitted that proceeding under the Insolvency and Bankruptcy Code (IBC) is going on against the petitioner. Counsel appearing for the respondent is unaware about any claim which is to be lodged by Union of India (UOI) before any authority whenever the petitioner is filing an application under IBC before the NCLT, Mumbai.

We expect from the UOI to have atleast a knowledge whether the UOI should lodge a claim in such an eventuality.

Copy of this order shall be sent to the Secretary, DoT initially by Fax and then by Registered Post by the Registry of this Tribunal.

The matter is adjourned to 23.8.2022.